

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD – TSJA, SECUNDERABAD – Nomination of two (02) Judicial Officers as Master Trainers to conduct ECT-5-2024 outreach training programme for Court managers and Senior Superintendents of all the Districts in the State of Telangana on 23.03.2024 at the Telangana State Judicial Academy, Secunderabad – **Relief Arrangements – ORDERS – ISSUED.**

READ: 1. Letter Roc.No.26/2024/TSJA-Sec-bad, dated 11.03.2024 from the Director, Telangana State Judicial Academy, Secunderabad.
2. High Court's proceedings Roc.No.527/SO/2024, dated 14.03.2024 from the Registrar General, High Court for the State of Telangana, Hyderabad.

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ORDER ROC.NO.1127/2024-B.SPL., DATED: 18.03.2024

The following two Judicial Officers mentioned in Column No.2, vide High Court's proceedings 2nd read above, are nominated as Master Trainers to conduct ECT-5-2024 outreach training programme for Court managers and Senior Superintendents of all the Districts in the State of Telangana on 23.03.2024 at the Telangana State Judicial Academy, Secunderabad.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	SRI R.RAGHUNATH REDDY, I Additional District and Sessions Judge-cum-Metropolitan Sessions Judge-cum-Additional Family Court-cum Special Sessions Judge for Fast tracking the cases relating to Atrocities against Women, Medchal-Malkajgiri District at Kushaiguda	Principal District and Sessions Judge - cum-Family Court, Medchal-Malkajgiri District at Kushaiguda
2.	SRI D.KIRAN KUMAR, Principal Senior Civil Judge-cum-Assistant Sessions Judge, Medchal-Malkajgiri District at Kushaiguda.	II Additional Senior Civil Judge-cum-II Addl Assistant Sessions Judge, Medchal-Malkajgiri District at Kushaiguda.


The officers mentioned in Column No.3 will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the above said officers who are nominated to the above said training programme.

In case the officers mentioned in Column No.3 are either on leave or not available for any other reason, the concerned Principal District & Sessions Judge /

Unit Head shall make alternative in-charge arrangements and intimate the same to the High Court.

On return from the above said Programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the above said programme at Telangana State Judicial Academy, Secunderabad.
 2. The nominated officer is entitled only for actual journey period.


REGISTRAR GENERAL
FAC.REGISTRAR (VIGILANCE)

To

1. The officers and in-charge officers concerned.
2. The Registrar General and all other Registrars, High Court for the State of Telangana.
3. The Director, Telangana State Judicial Academy, Secunderabad.
4. The Principal District and Sessions Judge -cum-Family Court, Medchal-Malkajgiri District at Kushaiguda.
5. The I Additional District and Sessions Judge-cum-Metropolitan Sessions Judge-cum-Additional Family Court- cum Special Sessions Judge for Fast tracking the cases relating to Atrocities against Women, Medchal-Malkajgiri District at Kushaiguda.
6. The Principal Senior Civil Judge-cum-Assistant Sessions Judge, Medchal-Malkajgiri District at Kushaiguda.
7. The II Additional Senior Civil Judge-cum-II Addl Assistant Sessions Judge, Medchal-Malkajgiri District at Kushaiguda.
8. The District Treasury Officer, Shamirpet, Medchal-Malkajgiri District.
9. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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